The Madhya Pradesh Evacuee Interest (Separation) Supplementary Act, 1960

Act 24 of 1960

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MADHYA PRADESH ACT

No. 24 of 1960

THE MADHYA PRADESH EVACUEE INTEREST (SEPARATION) SUPPLEMENTARY ACT, 1960

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MADHYA PRADESH ACT
[No. 24 of 1960]}

THE MADHYA PRADESH EVACUEE INTEREST (SEPARATION) SUPPLEMENTARY ACT, 1960

(Received the assent of the Governor on the 4th November 1960, assent first published in the "Madhya Pradesh Gazette" on the 11th November 1960.)

An Act further to supplement certain provisions of the Evacuee Interest (Separation) Act, 1951, in their application to the State of Madhya Pradesh.

Be it enacted by the Madhya Pradesh Legislature in the Eleventh Year of the Republic of India as follows:

1. (1) This Act may be called the Madhya Pradesh Evacuee Interest (Separation) Supplementary Act, 1960.

(2) It shall extend to the whole of Madhya Pradesh.

2. The Evacuee Interest (Separation) Amendment Act, 1960 (No. 27 of 1960), shall, in so far as it relates to any matter enumerated in List II of the Seventh Schedule to the Constitution, be as valid in the State of Madhya Pradesh as if the provisions contained therein had been enacted by the Legislature of the State.

3. The Madhya Pradesh Evacuee Interest (Separation) Supplementary Ordinance, 1960 (5 of 1960), is hereby repealed.

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1. For Statement of Objects and Reasons (in English) see "Madhya Pradesh Gazette", Extraordinary, dated the 12th October, 1960, page 1221. For Proceedings in Assembly, see Madhya Pradesh Vidhan Sabha Proceedings Volume VIII-No. 11 pages 1186-1197.